

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.208
CP(IB)/70(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Nafisa Maniar Proprietor Of Samir Enterprise
Vs.
Camerich Papers Pvt Ltd

.....**Applicant**

.....**Respondent**

Order delivered on: 16/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Rohan A Shah, Adv. a/w Ms. Kiona Chatrapati,
For the Respondent :

ORDER

Learned Counsel for the applicant submitted that CIRP is admitted against this Corporate Debtor. A copy of the order passed by other Tribunal is placed before us. In view of the same, this application becomes infructuous, hence, CP(IB) 70 of 2023 stands disposed-off as infructuous.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)